

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO. 472

TO BE ANSWERED ON JULY 20, 2016

ENCROACHMENT ON FOREST LAND

No. 472 SHRI HUKUM SINGH:

Will the Minister OF URBAN DEVELOPMENT be pleased to state:

- (a) the details of Government, Delhi Development Authority (DDA) and DDA reserved forest land under encroachment and illegal construction in Delhi along with the value thereof, location and zone-wise;
- (b) the measures taken by the Government to release the land from encroachment and illegal construction along with the action taken against the officials found guilty;
- (c) the total land along with value thereof that got recovered from the encroachment/illegal construction in different parts of Delhi, particularly from the clutches of builders and land mafia during the last one year and till date, location and zone-wise; and
- (d) the stringent measures taken by the Government to make Delhi free from encroachment and illegal constructions?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(RAO INDERJIT SINGH)

(a): Delhi Development Authority (DDA) has informed that there is no encroachment on reserved forest land under DDA except some very old religious structures such as:

1. Peer and Ravidas temple at J.P. City forest.
2. Nazir Peer, Id Gaha, Kali Mata ka Mandir, Madarsha, Guru Gorakh Nath Mandir, and Gorakh Nath Madi at Sanjay Van Reserved forest.
3. Gurudwara and temple at Seed Bed, R-Block, Rajender Nagar and Dusghara Village, respectively.

(b) & (c): DDA has informed that the cases in respect of very old structures of Peer and Ravi Das Temple at J.P. City forest are pending in the court. The other structures mentioned in reply to part (a) of the question are very old and have been in existence for a very long time.

(d): DDA deploys Security Guards and Officials of Horticulture and Land Management Wing to keep a strict vigil and as and when any encroachment is noticed, prompt action is taken to remove the same.
